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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT**

**Legislative
NOTIFICATION**

No. 621-L.—11th May, 2015.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 9 of 2015

**THE WEST BENGAL STATE DENTAL SERVICE
(AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the West Bengal State Dental Service Act, 2009.

WHEREAS it is expedient to amend the West Bengal State Dental Service Act, 2009, for the purposes and in the manner hereinafter appearing;

West Ben. Act
V of 2009.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal State Dental Service (Amendment) Act, 2015.

(2) *It shall come into force at once.*

Amendment of section 14 of West Ben. Act V of 2009.

2. In section 14 of the West Bengal State Dental Service Act, 2009 (hereinafter referred to as the principal Act),—

*The West Bengal State Dental Service
(Amendment) Bill, 2015.*

(Clause 3.)

- (1) in sub-section (1),—
- (a) for the words ‘State Public Service Commission’, the words ‘West Bengal Health Recruitment Board’ shall be substituted;
 - (b) in the second proviso,—
 - (i) for the words ‘five years’, the words ‘ten years’ shall be substituted;
 - (ii) for the words ‘State Public Service Commission’, the words ‘West Bengal Health Recruitment Board’ shall be substituted;
 - (c) in the third proviso, for the words ‘State Public Service Commission’, the words ‘West Bengal Health Recruitment Board’ shall be substituted;
 - (d) in the fifth proviso, for the words ‘State Public Service Commission’, the words ‘West Bengal Health Recruitment Board’ shall be substituted;
 - (e) in the sixth proviso, for the words ‘State Public Service Commission’, the words ‘West Bengal Health Recruitment Board’ shall be substituted;

(2) in sub-section (2), for the words ‘State Public Service Commission’, the words ‘West Bengal Health Recruitment Board’ shall be substituted;

(3) after sub-section (3), the following sub-section shall be inserted:—

- ‘(4) Notwithstanding anything to the contrary contained elsewhere in this Act, the State Government shall have the power to make direct recruitment to any post included in the West Bengal Dental Education Service without consulting the West Bengal Health Recruitment Board.’.

3. Anything done or any action taken under the principal Act as amended by this Act before publication of this Act in the *Official Gazette* shall be deemed to have been validly done or taken under the principal Act as amended by this Act as if this Act were in force when such thing was done or such action was taken.

STATEMENT OF OBJECTS AND REASONS.

It has been proposed to make the direct recruitment to the posts in the cadre of West Bengal Dental Service and West Bengal Dental Education Service through the West Bengal Health Recruitment Board instead of State Public Service Commission, consequent upon the constitution of the West Bengal Health Recruitment Board.

2. Since there is huge shortage of Faculty Member in West Bengal Dental Education Service, the period of recruitment to the teaching posts in the basic level in the West Bengal Dental Education Service from amongst the persons appointed in the West Bengal Dental Service having requisite qualification has also been proposed to be extended to 10 years.

3. The Bill has been framed with the above objects in view.

4. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 30th April, 2015.

MAMATA BANERJEE,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
Secy. to the Govt. of West Bengal,
Law Department.